

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

LOK SABHA  
UNSTARRED QUESTION NO. 6607

TO BE ANSWERED ON FRIDAY, THE 06<sup>th</sup> APRIL, 2018

CHAITRA 16, 1940 (SAKA)

Money Laundering and FEMA Cases

6607. SHRI RADHESHYAM BISWAS :

Will the Minister of FINANCE be pleased to state:

- (a) whether the Enforcement Directorate (ED) has registered cases against a corporate entity for violation of prevention of Money Laundering Act and Foreign Exchange Management Act (FEMA), if so, the details thereof;
- (b) whether the Government has taken action against such erring corporate entity; and
- (c) if so, the details and the outcome thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SHIV PRATAP SHUKLA)

(a) to (c) : Directorate of Enforcement is an Investigating Agency which is mandated with the task of enforcing provisions of Foreign Exchange Management Act, 1999 (FEMA) and Prevention of Money Laundering Act, 2002 (PMLA). The role of Directorate comes into picture as and when any contravention under FEMA and occurrence of scheduled offence under PMLA is brought to the notice of the Directorate. As on 28.02.2018, 1053 number of investigations under PMLA, 2002 & 6686 number of investigations under FEMA, 1999 are pending including cases against corporate entities.

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